

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
EMPIRICAL MEDI SOLUTIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                              |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of corporate debtor                                                                                                              | Empirical Medi Solutions Private Limited                                                                                     |
| 2.  | Date of incorporation of corporate debtor                                                                                             | 15-12-2010                                                                                                                   |
| 3.  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Pune, India, under the Companies Act, 1956                                                           |
| 4.  | Corporate Identity No./Limited Liability Identification No. of corporate debtor                                                       | U93090PN2010PTC137989                                                                                                        |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor                                                    | 1, 1st Floor, Narsinh Centre, Vision Next Apte Road, Above HDFC Bank, Pune MH 411004 IN                                      |
| 6.  | Insolvency commencement date in respect of corporate debtor                                                                           | 20-04-2022 (Certified order copy received on 27-04-2022)                                                                     |
| 7.  | Estimated date of closure of insolvency resolution process                                                                            | 17-10-2022                                                                                                                   |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name- Prawincharan Prafulcharan Dwary<br>Reg No -<br>IBBI/IPA-002/IP-N00331/2017-2018/10937                                  |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmadabad, Gujarat, 380015. Email: dwaryprawin@gmail.com      |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional                                             | 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat - 380014. Email: cirp.empirical@gmail.com |
| 11. | Last date for submission of claims                                                                                                    | 13-05-2022                                                                                                                   |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                               |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                               |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>Are available at:                                              | (a) www.ibbi.gov.in<br>(b) Not Applicable                                                                                    |

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Empirical Medi Solutions Private Limited on 20-04-2022 (Certified order copy received on 27-04-2022). The creditors of Empirical Medi Solutions Private Limited are hereby called upon to submit their claims with proof on or before 13-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Prawincharan Prafulcharan Dwary**  
Interim Resolution Professional

Date: 29-04-2022

Place: Ahmedabad

Reg No- IBBI/IPA-002/IP-N00331/2017-2018/10937

**8 W x 15 H**